

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
1. Counter by Ritez - filed - copy served 2. Rejoinder not filed. 3. Notice duly served on R-4 - No appearance 4. Memo of instructions not filed by counsel for petitioner. 5. MA 518/2000 and MA 561/2000 for consideration reg. intervention - Copies served.	<p><u>6. ORDER DT. 31.1.2001.</u></p> <p>In this Original Application, learned counsel for the applicant Mr. P. K. Padhi files memo stating that he does not want to pursue this O.A. The matter stands posted today for considering the M.A. No. 561/2000 and M.A. 518/2000 filed by Priyaranjan Samantray and S. K. Mohapatra, respectively seeking intervention in this O.A. Learned counsel for the applicant has filed Memo stating that he does not want to pursue this O.A. as the relief claimed in this O.A. has been granted by the Departmental Authorities. We have heard Mr. Padhi, learned counsel for the applicant and Mr. J. K. Nayak, learned Additional Standing Counsel for the Departmental Respondents. Lawyers for the intervenors are absent. In view of this the M.A.s filed by them are not taken up for consideration and are rejected. The OA is disposed of as withdrawn as asked for by the applicant.</p>
DS 11/1/01	Boresh
For consideration of MA 518/2000 and MA 561/2000 for intervention.	
DS 26/1/01	Beresh
Free copies of final order dt. 31.1.01 given to both sides. 4 (four) copies by S.C.J.	<p>31/1/01 Vice-Chairman Member (Judicial)</p>
DS 12/2/01	